

15.39 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Article 276)

[English]

SHRI V.S. KRISHNA IYER (Bangalore South) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI V.S. KRISHNA IYER : I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Article 276)

[English]

SHRI ANOOPCHAND SHAH (Bombay North) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI ANOOPCHAND SHAH : I introduce the Bill.

15.40 hrs.

PREVENTION OF SOCIAL
DISABILITIES BILL*

[English]

PROF. NARAIN CHAND PARASHAR (Hamirpur) : I beg to move for leave to

introduce a Bill to prevent the imposition of social disabilities by a member or members of a community on a member or members of his or their own community and to provide for penalties for such an act or acts and for matters connected therewith.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to prevent the imposition of social disabilities by a member or members of a community on a member or members of his or their own community and to provide for penalties for such an act or acts and for matters connected therewith."

The motion was adopted.

PROF. NARAIN CHAND PARASHAR : I introduce the Bill.

PROFITEERING PREVENTION AND
PRICE CONTROL BILL*

[English]

PROF. NARAIN CHAND PARASHAR (Hamirpur) : I beg to move for leave to introduce a Bill to regulate the prices of essential articles of daily consumption and to prevent profiteering in such articles.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to regulate the prices of essential articles of daily consumption and to prevent profiteering in such articles."

The motion was adopted.

PROF. NARAIN CHAND PARASHAR : I introduce the Bill.

15.41 hrs.

PROVISION OF RELIEF TO INDIGENT
PERSONS BILL*

[English]

PROF. NARAIN CHAND PARASHAR (Hamirpur) : I beg to move for leave to

[Prof. Narain Chand Parashar]

introduce a Bill to provide for monetary relief to indigent persons.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for monetary relief to indigent persons."

The motion was adopted.

PROF. NARAIN CHAND PARASHAR : I introduce the Bill.

PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL*

(Amendment of Section 16, etc.)

[English]

PROF. NARAIN CHAND PARASHAR (Hamirpur) : I beg to move for leave to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954."

The motion was adopted.

PROF. NARAIN CHAND PARASHAR : I introduce the Bill.

15.42 hrs.

NEWSPAPERS (PRICE AND PAGE) BILL*

[English]

SHRI V.N. GADGIL (Pune) : I beg to move for leave to introduce a Bill to provide for the regulation of the prices charged for newspapers in relation to their pages and for matters connected therewith for

the purpose of preventing unfair competition among newspapers so that newspapers may have fuller opportunities of freedom of expression.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the regulation of the prices charged for newspapers in relation to their pages and for matters connected therewith for the purpose of preventing unfair competition among newspapers so that newspapers may have fuller opportunities of freedom of expression."

The motion was adopted.

SHRI V.N. GADGIL : I introduce the Bill.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL*

(Amendment of Order XXXVIII)

[English]

SHRI V.N. GADGIL (Pune) : I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted.

SHRI V.N. GADGIL : I introduce the Bill.

15.44 hrs.

CRIMINAL LAWS (AMENDMENT) BILL*

[English]

SHRI HAROOBHAI MEHTA (Ahmedabad) : I beg to move for leave to introduce